

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.107/08

Tuesday, this the 26th day of February, 2008

C O R A M:

HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER

M.Ayyannar,  
Full-time Casual Labourer,  
Post Office, Vandiperiyar,  
Idukki District, Kerala. Applicant

(By Advocate Shri P.C.Chacko)

Vs.

1. Union of India represented by Secretary,  
Department of Posts, New Delhi.
2. Sub- Postmaster,  
Vandiperiyar, Idukki District, Kerala.
3. Superintendent of Post Offices,  
Idukki Division,  
Thodupuzha, Kerala,
4. Postmaster General,  
Central Region, Kochi. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 26.2.2008 the Tribunal on the same day delivered the following:

## ORDER

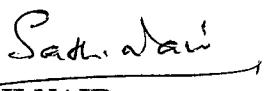
## **HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

Counsel for applicant submits that he had been working as a contingent employee in the office of the 2<sup>nd</sup> respondent since 1988 and was later appointed as casual labourer in 2004 vide order dated 6.4.04 (Annexure A-2). His request is that, he was not granted temporary status for which he made a representation (A4) dated 16.7.2007 and further a reminder was also sent by him on 26.9.2007 (A5), but no response has been received from the respondents' side. Counsel for applicant submits that the applicant would be satisfied if a direction is given to the respondents to dispose of his representation(A4) expeditiously.

2. Hence, we direct the 4<sup>th</sup> respondent to consider and dispose of the representation (A4) made by the applicant and to communicate a decision to the applicant within a period of one month from the date of receipt of a copy of this order. No costs.

Dated the 26 th February, 2008.

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN

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